

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

STARRED QUESTION NO.*256

TO BE ANSWERED ON FRIDAY, THE 17.3.2023

Relief to Victims of Human-Animal Conflict

***256. ADV. DEAN KURIAKOSE:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has the details of State and Central Laws that provide relief to those wounded or killed in human-animal conflict;
- (b) if so, the details thereof;
- (c) whether the Government has any plan/proposal to introduce legislation to make compensation to victims of human-animal conflict a legal right;
- (d) if so, the details thereof; and
- (e) whether the Government is considering to establish a Tribunal by law, modelled on the lines of Motor Accident Claims Tribunal, to ensure speedy distribution of compensation to victims and if so, the details thereof?

**ANSWER
MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of the Lok Sabha Starred Question No. *256 due for answer on 17.03.2023 regarding “Relief to Victims of Human-Animal Conflict”

(a) to (e):The responsibility for management of wildlife and prevention of human-wildlife conflict primarily falls on the State Governments and the rates of compensation vary from State to State. The Ministry of Environment, Forest and Climate Change provides financial support to States/UTs through various Centrally Sponsored Schemes (CSS) namely; 'Development of Wildlife Habitats'; 'Project Tiger' and 'Project Elephant'; for carrying out various activities for protection and management of wildlife and towards management of human-wildlife conflict. There is also a provision of financial support for shifting of villages outside from Protected Areas, to reduce human wildlife conflict inside Protected Areas; including financial assistance to States for payment of ex-gratia in case of loss of human life and property.

The Wild Life (Protection) Act, 1972, enacted by the Ministry of Environment, Forest and Climate Change, provides for protection of wildlife and its habitats. The Act, however, does not have any provision for providing relief to those wounded or killed in human-animal conflict. The Government is neither considering to introduce any legislation nor creation of a Tribunal for payment of compensation to victims of human-wildlife conflict.
